

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Infrastructure Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.03.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

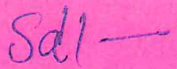
S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

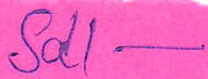
For the Petitioner(s): Mr. Bishwajit Dubey, Advocate

For the Respondent(s) : Mr. Ajay Kumar Jain, Advocate

ORDER

Report of the Resolution Professional has been filed, which is taken on record subject to all just exceptions. The office is directed to maintain the files and put up the same at the time of final disposal.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

09.03.2018
V.Sethi